

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

**Schedule of the Refresher Course for Civil Judges (Entry Level) of 2020 batch (on completion of one year service)
(One Week – 09.01.2023 to 14.01.2023)**

(GROUP - A)

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
09.01.2023 (Monday)	Inauguration of the Course By: Officers of the Academy	Ice breaking Session and Feedback from Participants By: Officers of the Academy	Key issues relating to Will. By: Shri Padmesh Shah Addl. Director, MPSJA	Key issues relating to Disposal of Case Property: Interim and Final By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Cognizance: • Police Report, • Private Complaint, • Complaint by public servant • Applications 156(3) Cr.P.C. By: Smt. S. Vinita F. Member (Jr.2), MPSJA	Remand & Bail: • Police Remand, Judicial Remand Transit Remand. • Bail • Conditions • Cancellation By: Shri Manish Sharma F. Member (Jr.1), MPSJA
10.01.2023 (Tuesday)	Overview of The Indian Evidence Act, 1872 & Laws relating to presumptions By: Shri Padmesh Shah Addl. Director, MPSJA	Key Issues Specific relief Act, 1963 • Declaration & Injunction • Specific performance of a contract • Summary Suits By: Director, MPSJA	Temporary injunction - • Principal & Procedure • <i>Ex Parte</i> • Mandatory • Breach of Injunction By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Key issues relating to Juvenile Justice (Care and Protection of Children) Act, 2015 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues and Guidelines relating to Execution In Civil Cases. By: Smt. S. Vinita F. Member (Jr.2), MPSJA	Laws of Devolution of interest in coparceners Property and General Rule of succession in The Hindu Succession Act, 1956 By: Shri Manish Sharma F. Member (Jr.1), MPSJA
11.01.2023 (Wednesday)	Key issues relating to Negotiable Instruments Act, 1881 (Part 1) By: Shri Padmesh Shah Addl. Director, MPSJA	Key issues relating to Negotiable Instruments Act, 1881 (Part 2) By: Smt. S. Vinita F. Member (Jr.2), MPSJA	Key issues • Indian Forest Act, 1927 • Wild Life (Protection) Act, 1972 • Mines and Minerals Act 1957 By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Group Discussion: • ADR • Amendments Civil and Criminal By: Shri Manish Sharma F. Member (Jr.1), MPSJA	Key issues • Municipal Cooperation Act, 1956 • The Madhya Pradesh Municipalities Act, 1961 • M.P. Public Trusts Act, 1951 By: Shri Manish Sharma F. Member (Jr.1), MPSJA	Key issues relating to Offences under The Arms Act, 1959 M.P. Excise Act, 1915 M.P. Govansh Vadh Pratishedh Adhinyam, 2004 The Prevention of Cruelty to Animals Act, 1960 By: Smt. Namita Dwivedi Assistant Director, MPSJA

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12.01.2023 (Thursday)	Law relating to The Court Fees act, 1870 and The Suit Valuation Act, 1887 By: Smt. S. Vinita F. Member (Jr.2), MPSJA	Procedural Aspects in CPC: • Necessary Party • Abatement • Compromise • Interim Applications • Preparation of Decree By: Shri Amit Sisodiya O.S.D., MPSJA	Issuance and service of process in criminal cases and coercive means to secure attendance of accused and witness By: Shri Manish Sharma F. Member (Jr.1), MPSJA	Group Discussion: • Commission • Withdrawal /Compromise	Discussion on – Key issues relating to M.P. Land Revenue Code, 1959 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Aptitude : Learning of Laws, Interpretation of Laws; Stricts and liberal approach ; Binding Precedents <i>(Single Class)</i> By:- Hon'ble Shri Justice Anand Pathak Member, Governing Council of MPSJA
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13.01.2023 (Friday)	Marshalling And Appreciation Of evidence (Criminal cases). By: Director, MPSJA	Recording of evidence in criminal Cases, Perjury Proceedings and Proceeding against other Person By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Discuss the Civil Procedural Laws relating to • Order 9 • Order 17 • Order 18 By: Smt. S. Vinita F. Member (Jr.2), MPSJA	Group Discussion: • Discovery of fact • Sentencing • Probation	Trial And Execution: • Protection of women from Domestic Violence Act, 2005 • Laws of Maintenance in 125 CrPC. By: Smt. Namita Dwivedi Assistant Director, MPSJA	Expeditious Trials and how to deal with Adjournments <i>(Single Class)</i> By: Shri Padmesh Shah Addl. Director, MPSJA
14.01.2023 (Saturday)	Marshalling and Appreciation of evidence and Probative Value of document (Civil Cases) <i>(Single Class)</i> By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Insight view • Primary & Secondary evidence, • Electronic Evidence Act • IT act 2000 <i>(Contd....)</i> <i>(Single Class)</i> By: Shri Manish Sharma F. Member (Jr.1), MPSJA & Shri Amit Sisodiya O.S.D., MPSJA	Insight view • Primary & Secondary evidence, • Electronic Evidence Act • IT act 2000 <i>(Single Class)</i> By: Shri Manish Sharma F. Member (Jr.1), MPSJA & Shri Amit Sisodiya O.S.D., MPSJA	Open interaction on Common Issues Faced during Criminal Trial By: Officers of the Academy	Open interaction on Common Issues Faced during Criminal Trial By: Officers of the Academy	Valedictory Session

- Note:** (1) The Time Table is subject to change as per exigencies.
(2) Tea Break 12.15 pm to 12.30 pm and 3.15 pm 3.30 pm.
(3) Lunch Break 1.30 pm to 2.15 pm.
(4) **Use of Cell Phones in lecture room is strictly prohibited.**

DIRECTOR

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